

F.No.A-2/2005-RTI
Government of India
Ministry of Law and Justice
Legislative Department
RTI Cell

Sl.No.	Implementation of the following provisions for the period upto 31.12.2005	Remarks
(a)	Number of requests made to each public authority;	-Nil-
(b)	Number of decisions where applicants were not entitled to access to the documents pursuant to the request, the provisions of the Act under which these decisions were made and the number of times such provisions were invoked;	-Nil-
(c)	Number of appeals referred to the Central Information Commission or State Information Commission for review, the nature of appeals and outcome of appeals;	-Nil-
(d)	Details of any disciplinary action taken against any officer in respect of administration of this Act;	-Nil-
(e)	Amount of Charges collected by each public Authority under this Act;	-Nil-
(f)	The details to indicate efforts made by public authorities to administer and implement the spirit and intention of this Act;	-Nil-
(g)	Suitable suggestions for reform, including those for development, improvement, modernisation, reform for the amendment to the Act or other legislation or common law or any other matter relevant for operationalising the Right to access the information.	This Department has no suggestion to offer

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Annual return (as rectified) in respect of Legislative Department under Section 25 of the Right to Information Act, for the period from 01/01/2006 to 31/03/2006 is duly furnished as under:

(a) the number of requests made to each public authority;	6 (All the requests were promptly attended to by giving due reply to the requestor or transferring the particulars in original to the concerned administrative Ministry/Department under intimation to the requestor or returned to the requestor mentioning the reason whenever not requested in accordance with the provisions of the RTI Act/Rules.)
(b) the number of decisions where applicants were not entitled to access to the documents pursuant to the requests, the provisions of this Act under which these decisions were made and the number of times such provisions were invoked;	Nil
(c) the number of appeals referred to the Central Information Commission or State Information Commission, as the case may be, for review, the nature of the appeals and the outcome of the appeals;	Nil
(d) particulars of any disciplinary action taken against any officer in respect of the administration of this Act;	Nil
(e) the amount of charges collected by each public authority under this Act;	Rs.50/-
(f) any facts which indicate an effort by the public authorities to administer and implement the spirit and intention of this Act;	All important information relating to the Department has been put on the official website.
(g) recommendations for reform, including recommendations in respect of the particular public authorities, for the development, improvement, modernisation, reform or amendment to this Act or other legislation or common law or any other matter relevant for operationalising the right to access information.	No comments to offer on the matter.

-Sd-

(R.C.GABA)
CAPIO & Deputy Secretary